

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL
WEST ZONAL BENCH AT MUMBAI**

APPEAL NO: ST/88460/2014

[Arising out of Order -in-Original No: 03/ANS-03/HDOL/ST-I/Th-I/2014/1239 dated 19/06/2014 passed by the Commissioner of Central Excise, Thane-I.]

Hindustan Dorr Oliver Ltd

... Appellant

versus

Commissioner of Central Excise
Thane-I

...Respondent

Appearance:

Shri Prajakta Menezes, Advocate for appellant

Shri Roopam Kapoor, Commissioner (AR) for respondent

CORAM:

Hon'ble Dr. D.M. Misra, Member (Judicial)

Hon'ble C J Mathew, Member (Technical)

Date of hearing: 03/12/2018

Date of decision: 03/12/2018

ORDER NO: A/88047 / 2018

Per: Dr. D. M. Misra

been directed.

2. Learned AR for the Revenue submits that as required under Rule 22 of the CESTAT (Procedure) Rules 1982, the appellant is required to initiate action within 60 days from the date of order directing liquidation. Since, no application has been filed by the appellant, to continue the proceeding before this forum, therefore, the appeal is abandoned.

3. We find force in the contention of the Learned AR for the Revenue. From the record, we do not find any such application for continuation of the Appeal has been filed.

4. Consequently, the appeal is abandoned.

(Dictated in Court)

(C J Mathew)
Member (Technical)

(Dr. D. M. Misra)
Member (Judicial)

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